

ITEM NO.30

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 4116/2024

KISHAN KUMAR AGARWAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[MEDIATION REPORT RECEIVED]

IA No. 212186/2023 - EXEMPTION FROM FILING O.T.

IA No. 174712/2023 - EXEMPTION FROM FILING O.T.

IA No. 212183/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 04-02-2025 This matter was called on for hearing today.

For Appellant(s) :

Mr. Puneet Singh Bindra, Adv.
Ms. Charu Modi, Adv.
Mr. Rishabh Gupta, Adv.
Mr. Puneet Singh Bindra, AOR

For Respondent(s) :

Mr. Ankit Goel, AOR
Mr. Shubham Chandra, Adv.

Mr. Ujjwal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed counter affidavit.

Respondent No.2 is duly represented.

Photocopies/digitized copies of original records of the High Court and the Trial Court have been received. Let the soft copies of the same be provided to Ld. Counsel for both parties in light of Circular F.No.01/Judl./2025, dt 10.01.2025.

The matter be processed for listing before the Hon'ble Court, under the rules.

Counter affidavit, if any be filed in the meantime by Respondent No.2.

SUJATA SINGH
Registrar

MG